



2026:AHC:124736

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 17828 of
2026

Dev Sharma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Neeraj Srivastava, Pankaj Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant and Sri R.K.Singh, learned AGA for State - respondent.
2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may graciously be pleased to allow the present bail application and may kindly be pleased to enlarge the applicant on bail in Case Crime No. 61 of 2026, under Section 318(4), 338, 336 (3), 340 (2) Bhartiya Nyay Sanhita (B.N.S., 2023), (subsequence Section 420, 467, 468, 471 I.P.C.), Police Station Jamunapar, District Mathura, during the pendency of trial before the court below, otherwise applicant shall irreparable loss and injury.
3. Learned counsel for the applicant submitted that the F.I.R. was lodged on the allegation that co-accused Nagesh Gautam had furnished incorrect details regarding the address of his firm. It was submitted that when the authorities visited the spot for inspection, the said firm was not found operating at the address disclosed in the documents; rather, the premises were found to be the private property of another person. Learned counsel further submitted that the applicant was not concerned with the said firm and was merely working there as a helper. It was also submitted that two other co-accused associated with the firm, namely Nagesh Gautam and Karan Pegoriya, have already been granted

bail by Coordinate Benches of this Court. Learned counsel submitted that the F.I.R. was lodged against six persons. Out of them, co-accused Nagesh Gautam has been granted bail by a Coordinate Bench of this Court vide order dated 22.5.2026 passed in Criminal Misc. Bail Application No. 15696 of 2026 (Nagesh Gautam v. State of U.P.), and another co-accused, Karan Pegoriya, has also been granted bail by a Coordinate Bench of this Court vide order dated 22.5.2026 passed in Criminal Misc. Bail Application No. 15774 of 2026 (Karan Pegoriya v. State of U.P.). It was, therefore, contended that the case of the applicant stands on parity with the aforesaid co-accused who have already been enlarged on bail. Learned counsel further submitted that the applicant has been in judicial custody since 17.2.2026. It was argued that, in the event of his release on bail, the applicant shall not misuse the liberty of bail, shall not evade the course of justice, and shall cooperate with the trial proceedings.

4. Per contra, learned A.G.A. for the State submitted that the applicant, along with the other accused persons, was involved in deceiving the tax authorities by establishing a firm that, in fact, did not exist at the disclosed address.

5. Having heard learned counsel for the parties and considering the fact that the co-accused have already been granted bail by Coordinate Benches of this Court, this Court finds that the applicant is entitled to be released on bail on the ground of parity. Accordingly, the bail application is allowed.

6. Let the applicant-**Dev Sharma**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

7. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 2, 2026
Mukesh

(Anil Kumar-X,J.)